

**DEVAN RAMACHANDRAN, J.**

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**W.P(C)No.11880 of 2021**  
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Dated this the 27th day of October, 2022

**O R D E R**

This matter has been listed today to report compliance of the directions issued in judgment dated 03.09.2021 by the State Police Chief.

2. Sri.Joshy Thannickamattom - learned Government Pleader, submitted that Ext.R2(a) circular has been filed on record, which is the one issued to all Police Officers to behave well.

3. Smt.Nayana Varghese - learned counsel for the petitioner, however, submitted that, in spite of the efforts of this Court and the circular aforementioned, there have been consistent news of misbehaviour by Police Officers, including with complainants and witnesses.

4. As is evident from the judgment I have delivered, good behaviour and civilized conduct by Police Officers is not merely desideratum, but an obligation. It is, therefore, not merely

sufficient that, the State Police Chief issues circulars, but it should be ensured that every Police Officer adheres and abides by the same.

5. The compliance report is woefully wanting in this regard, since it merely says that a circular has been issued. This Court certainly requires further information from the State Police Chief, as to the manner in which the above mentioned Circular has been implemented across the State and among all the officers in the hierarchy of ranks.

6. Unless it is made known to all officers that their misdemeanor and violation of the various judgments and orders of this Court will not be tolerated and they will be accountable for the same, no real change is possible; and the directives of this Court would remain merely on paper.

7. This cannot be allowed and the State Police Chief will have to demonstrate that the judgments of this Court are being implemented, obeyed and adhered to by everyone in the Police

Force, in its letter and spirit.

8. In the afore perspective and taking into account the submissions of Smt.Nayana Varghese as afore, I am certain that a further report is required from the State Police Chief.

I, therefore, adjourn this matter to be called on 10<sup>th</sup> November 2022, within which time, the said Authority will file necessary further Action Reports on record.

I, however, warn that, should the superior authorities not take necessary action in cases of misdemeanor and misfeasance by the officers, this Court may not hesitate to hold them also personally responsible. This shall be kept in mind by the State Police Chief while responding as afore ordered.

Sd/-

**DEVAN RAMACHANDRAN,  
JUDGE**

SAS/ACR